GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 586

TO BE ANSWERED ON THE 19TH DECEMBER, 2017/ AGRAHAYANA 28, 1939 (SAKA)

CYBER FRAUD FANATICISM

586. SHRI OM PRAKASH YADAV: SHRI NAGAR RODMAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to create a wing or design a software to keep an eye on cyber fraud fanaticism;

(b) if so, the time by which the said work is likely to be completed; and

(c) if not, the alternative scheme prepared by the Government to deal with cyber fraud fanaticism in the country including Bihar?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) to (c): The Law Enforcement Agencies take legal action as per the relevant sections of the Indian Penal Code and the Information Technology Act, 2000 against the cyber fraud offenders. Ministry of Home Affairs has constituted an Inter-Ministerial Committee on Phone Fraud (IMCPF) having members of all stakeholder organizations, namely, Ministry of Electronics & Information Technology (MeitY), Department of Financial Services, Department of Telecommunication, Reserve Bank of India and Iaw enforcement agencies, to address the problem. FCORD - FICN Coordination Agency has been designated as Central Nodal Agency for this purpose and ADGP/IGP Crime in each State/UT is the State Nodal Officer.

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